

[Shri A. C. Guha]

in accordance with section 38 of the Central Excises and Salt Act, 1944:—

- (1) Notification No. 18, dated the 10th April, 1954.
- (2) Notification No. 20, dated the 27th April, 1954.
- (3) Notification No. 25, dated the 4th May, 1954.
- (4) Notification No. 27, dated the 12th May, 1954.
- (5) Notification No. 29, dated the 2nd June, 1954.
- (6) Notification No. 30, dated the 3rd July, 1954.
- (7) Notification No. 31, dated the 20th July, 1954.
- (8) Notification No. 32, dated the 21st July, 1954.
- (9) Notification No. 34, dated the 3rd August, 1954.
- (10) Notification No. 35, dated the 20th August, 1954.

[Placed in Library. See No. S-362/54.]

#### PUBLIC ACCOUNTS COMMITTEE

##### PRESENTATION OF REPORTS

Shri B. Das (Jajpur-Keonjhar): Sir, I beg to present the following Reports of the Public Accounts Committee:—

- (i) Eleventh Report on the Hirakud Dam Project; and
- (ii) Twelfth Report on (a) Fertilizer Deal; and (b) Pashabhai Patel Implements.

#### MOTION FOR ADJOURNMENT

##### PROPOSED STRIKE BY INSURANCE EMPLOYEES

Mr. Speaker: I have received notice of an adjournment motion on the following subject:

“The decision of insurance employees to go on strike to protest against the Government’s refusal to set up an all-India

Industrial Tribunal for the insurance industry.”

I presume, from the language of the notice, that they have not yet gone on strike.

An Hon. Member: Nor have they fixed the date.

Mr. Speaker: Do I understand it correctly?

Shri Sadhan Gupta (Calcutta—South-East): They have decided to go on strike.

Mr. Speaker: Who knows that they may not revise their decision? So, it is premature.

Shri Gadgil (Poona Central): Possibility of a strike.

Mr. Speaker: I am not inclined to allow adjournment motions on possible contingencies. So, I do not think this motion is admissible. If, however, the hon. Member wants to ventilate certain grievances, he can call the attention of the Minister and Government can make a statement of its policy.

The Deputy Minister of Labour (Shri Abid Ali): Government’s decision in this regard was announced on the 9th of August and thereafter a question was put here in reply to which we clarified the position on the 1st of September.

Mr. Speaker: When was the decision for strike taken?

Shri Sadhan Gupta: After that.

Mr. Speaker: If the hon. Member has to bring forth any grievances he can call the attention of the Minister, and if he likes he can supply the information about later developments. In any case, the adjournment motion will not be admissible—I am clear on that point.

Shri Sadhan Gupta: May I make a submission?

Mr. Speaker: Not on merits, but on admissibility.

**Shri Sadhan Gupta:** There has been a decision of the insurance employees to go on strike, which must be averted. If, after discussion, we can persuade the Government to take some steps which will avert the strike I think that is worth-while. In that sense a discussion becomes a matter of great public importance. We can anticipate that the decision will be carried into effect, as it normally happens, unless Government change their decision on the appointment of the All-India Tribunal. Therefore, from that point of view, after the opinion of the House is expressed, something may emerge which will make them revise their decision and which will settle the matter amicably.

**Mr. Speaker:** We need not argue this point. Anyway I feel very clear that because a decision is taken it does not necessarily follow that it will be given effect to. The situation is developing and not a definite one today to admit of an adjournment motion. It may equally be argued that a situation which could never arise perhaps may arise as a result of discussion in this House. There can be argument both ways. Therefore, the safer course is not to admit this motion at this stage.

#### DEMANDS\* FOR SUPPLEMENTARY GRANTS FOR 1954-55

**Mr. Speaker:** The House will now proceed with the further discussion and voting on Supplementary Demands Nos. 83A and 132 for grants under the Control of the Ministry of Production moved on the 27th of September, 1954.

The time available is one hour and thirty-four minutes. There are also further demands to be put to the vote of the House, 34, 71, 78, 86, 123, 124 and 133, to be moved by Mr. M. C. Shah within the time-limit that is allotted.

After these demands are disposed of, the Appropriation Bill will come

in and after the Appropriations Bill there will be discussion for one hour on fall in prices of food and agricultural raw materials. The Appropriations Bill will not take long. It is merely a formal matter and no discussion is generally allowed on that.

**Shri T. B. Vittal Rao (Khammam):** Yesterday, Mr. Speaker, I was referring to the slow progress at the Neiveli Lignite Mines in South Arcot. As everybody is aware, though these mines contain only inferior quality of brown coal, Government, undertook to work these mines. In the Report issued by the Ministry of Production last year (page 24, paragraph 13) it was said:

"The South Arcot Lignite Pilot Scheme which was inaugurated on the 5th of March 1953 by the Government of Madras is in progress. The Government of Madras expect the pilot scheme to be completed by August 1954"

[MR. DEPUTY-SPEAKER in the Chair]

Only the other day in reply to a question it was stated that the pilot project has not yet been completed. Sir, I need not elaborate upon the importance of these mines for the industrial development of the south. The only colliery which is near-by which could supply coal to South India is the Singareni Collieries. It is producing only 13 to 14 lakhs of tons a year, whereas the requirements of South India is about 25 lakhs. So, unless and until the lignite mines of South Arcot are developed quickly, there will not be any industrial development of the South.

There are many integrated problems connected with the working of the lignite mines. Special wagons have to be constructed for carrying this coal from the mines to the different places. I do not know what steps are being taken in this direction. I now understand that they have deputed some foreign companies to go into the whole scheme

\*Moved with the recommendation of the President.